

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO.1270
TO BE ANSWERED ON 13.12.2023

DATABASE ON CHILD CARE INSTITUTIONS

1270 MS. DOLA SEN :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) whether Government has data of district-wise Child Care Institutions (CCI) registered on the MASI portal;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government has data of total inspections conducted by each CCI through the MASI portal;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether Government has scrutinized the data available on the MASI portal to create a national level database of all CCIs; and
- (f) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) : The National Commission for Protection of Child Rights (NCPCR), NCPCR has developed an Application / Portal namely Monitoring App for Seamless Inspection (MASI) for real time monitoring of the Child Care Institutions (CCIs) and their inspection mechanism across the country. Data pertaining to 6472 Child Care Institutions (CCIs) is available on MASI App / Portal.

(c) & (d) : As on date, 5347 inspections of 1859 Child Care Institutions (CCIs) have been conducted / reported on the MASI App / Portal.

(e) & (f) : The effective and efficient functioning of the mechanism for inspection of CCIs provided under the Juvenile Justice Act (Care and Protection of Children), Act, 2015 (JJ Act, 2015) (as amended in 2021) and synchronous monitoring of the system is the rationale behind developing comprehensive MASI application (App). The App is linked to the monitoring Portal where the automatic reports get generated. MASI enables unified inspections by Child Welfare Committees (CWCs), State Inspection Committees, District Inspection Committees, members of Juvenile Justice Boards (JJBs) and State Commissions for Protection of Child Rights (SCPCRs) as laid down under the JJ Act, 2015. It serves as a single platform for inspections of all the CCIs across the country by any of these authorities. Follow-up is made regularly before and after completion of cycle of inspection. Once the inspection is completed, the complete report gets automatically generated on the Portal. As soon as the questionnaire is filled and submitted by the authority, it gets forwarded to the concerned District Authority and can also be viewed by SCPCRs. The Report so generated is colour coded and clearly demarcates all violations and lapses in Red colour.